MR. CHAIRMAN: I would request that coal Corporations Act, 1951, the Life Insuall the Ministers under whose names these rance Corporation Act, 1956, and the Unit papers are mentioned, they should be pie- Trust of India Act, 1963. sent because, sometimes it happens that one Minister does for all and it may not look nice.

FOURTEENTH REPORT OF THE JOINT COMMITTEE ON OFFICES OF PROFIT

PROF. N. M. KAMBLE (Maharashtra): Sir, I beg to lay on the Table a copy of the fourteenth Report of the Joint Committee on Offices of Profit.

REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE PUBLIC FINANCIAL INSTITUTIONS LAW (AMENDMENT) BILL, 1973

SHRI DEORAO S. PATH (Mahar, Atra): Sir, I beg to lay on the Table a conv of the Report of the Joint Committee of the Houses on the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963.

EVIDENCE TENDERED BEFORE THE JOINT COMMITTEE OF THE HOUSES ON THE PUBLIC FINANCIAL INSTI-TUTIONS LAWS (AMENDMENT) BILL. 1973

SHRI DEORAO S. PATIL (Maharashtra): Sir. I beg to lay on the Table A copy of the evidence tendered before the Joint | MINISTRY OF INDUSTRY AND CIVIL Committee of the Houses on the Bill full ther to amend the Industrial Development I beg to move for leave to introduce a Bill Bank of India Act, 1964, the Reserve Bank to establish standards of weights and mea of India Act. 1934, the Industrial Finance sures, to regulate inter-State trade of com

REFERENCE TO EXTENDING THE SESSION OF THE HOUSE

DR. Z. A. AHMAD (Uttar Pradesh): Sir, rumours are affoat that the sitting of the House is going to be extended by a couple of days. I would like some clarification on that because we have to fix up our programme accordingly.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DE-PARTMENT OF PERSONNEL AND AD-MINISTRATIVE REFORMS AND DE-OF **PARLIAMEN FARY PARTMENT** AFFAIRS (SHRI OM MEHTA): Sir, 1 had your permission. As there is work also to be done, I think, Sir, we will have to sit for two more days and with your permission, the House can be extended up to 30th of this month.

SHRI ARVIND GANESH KULKARNI (Maharashtra): If the House is being extended for a few days more, will the Minister ensure that the development programmes and the economic policies will also be discussed and they will find a place for discussion one day?

SHRI OM MEHTA: Sir, Shri Bhupesh Gupta raised this point in the House and now Mr. A. G. Kulkarni is raising it. We are trying that one day is fixed for this discussion also.

THE STANDARDS OF WEIGHTS AND MEASURES BILL, 1975

THE MINISTER OF STATE IN THE SUPPLIES (SHRI A. C. GEORGE): Sir, Corporation Act, 1948, the State Finan-, merce in weights, measures and other goods